GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA UNSTARRED QUESTION NO. 1104

ANSWERED ON 27TH JUNE, 2019

FASTAG

1104. SHRI MOHANBHAI KALYANJI KUNDARIYA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS सडक परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government is mandating FASTag to all vehicles at the point of registration of vehicles for a seamless movement at toll plazas for reducing traffic congestion as well as pollution;
- (b) if so, the details thereof;
- (c) the mechanism being worked out to bring all existing vehicles to affix FASTag; and
- (d) the stipulated time frame to make transactions at all toll plazas 100 per cent cash less?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

- (a) &(b) As per Gazette Notification G.S.R. 1361(E), dated 02.11.2017, all vehicles under category M & N, sold after 1st of December 2017 are required to be fitted with FASTag by the manufacturer of the vehicle or its authorized dealer.
- (c) &(d) To make availability widespread and maximizing existing vehicles to affix FASTags, Government has made it mandatory to affix FASTag for issuance of National Permit (N/P). A wide number of banks (22 numbers) have been certified to issue FASTag across the country. Further, bank neutral FASTag "NHAI FASTag" have been launched for easy availability at petrol-pump and on ecommerce site Amazon. By adopting these measures, Government endeavours to increase penetration of FASTag substantially and moving towards 100% cashless.
